

W.R. NO.  
( See Rule 42 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

1. original Application No. 84/06
2. Misc Petition No. \_\_\_\_\_
3. Contempt Petition No. \_\_\_\_\_
4. Review Application No. \_\_\_\_\_

Applicant(s) Niranjan Kanti Nath

Respondents U. O. P. Govt

Advocate for the Applicant(s). K. K. Bhattacharjee, Joy Dass

Advocate for the Respondent(s). Case

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C.R. for Rs. 50/- deposit. No. <u>26/6/32/06/93</u> Dated <u>4/4/06</u>	<u>6.4.06</u>	Judgment delivered in open Court. Kept in separate sheets. Application is disposed of. No costs. <u>✓</u> Vice-Chairman

Steps taken.

✓

W 14/06  
PDR CHSC

10.4.06  
Copy has been collected  
by the L/Advocate for the  
applicant.

✓

10/4/06

CENTRAL ADMINISTRATIVE TRIBUNAL::GUWAHATI BENCH.  
(O.A.No.84 2006.

DATE OF DECISION: 06.04.2006.

Shri N.K.Nath

APPLICANT(S)

Mr.K.K.Biswas, Mr.Joy Das

ADVOCATE FOR THE  
APPLICANT(S)

- VERSUS-  
Union of India and ors.

RESPONDENT(S)

ADVOCATE FOR THE  
RESPONDENTS

Mr.M.U.Ahmed, Addl..C.G.S.C.

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman

7/4/06

3

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 84 of 2006

Date of Order : This is the 6th day of April 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

Sri Nirmal Kanti Nath  
S/o Late Nagendra Ch.Nath  
Ex-B.P.M. of Barengi Post Office, Pt.II  
P.O: Rangirkhari, Silchar - 788 005.

... Applicant

By Advocates S/Shri K.K.Biswas & Joy Das

- Versus -

1. The Union of India,  
Represented by the Chief Post Master General  
Assam Circle, Meghdoot Bhawan, 5<sup>th</sup> Floor.  
Guwahati - 781 001.
2. The Post Master General  
Regional Office  
P.O: Dibrugarh.
3. Senior Superintendent of Post Offices  
Cachar Post Office Division, Silchar-1.
4. Inspector of Post  
Silchar South Sub Division  
Silchar - 788 001.

Respondents.

By Advocate Mr.M.U.Ahmed, Addl.C.G.S.C.

.....

**ORDER(ORAL)**

**SACHIDANANDAN,V.C.**

The applicant has been serving as a substitute B.P.M. in the Berenga B.P.O. of Cachar District in the vacancy of Smti Sima Nath granted leave or sick leave on different occasions and different spells of time. The claim of the applicant is that he has got the requisite qualification and other norms necessitated as per Rules of Postal Gramin Dak Sevak. Apprehending imminent promotion and

transfer order of Smti Sima Nath in which the applicant on earlier occasions served the Respondents in the capacity of substitute B.P.M. has applied for his appointment/engagement on the vacancy likely to be caused for the said reason and submitted a detailed representation enclosing the entire requisite Annexures necessitated for such employment. The reply to the representation dated 25.2.2006 submitted by the applicant to the respondents for considering his prayer and granting him the appointment for the said post is still awaited. The applicant apprehends that the respondents may not consider his appointment. Being aggrieved the applicant has filed this O.A seeking the following reliefs: -

“ 8. In the circumstances detailed above, the applicant humbly prays that your Lordship of this Tribunal may be pleased to order and pass direction to the Respondents to dispose of his representation dated 25.2.06 on merit and with speaking orders and shall not engage or appoint any persons for the post of B.P.M at Berenga B.P.O. till finalization of this application by this Tribunal..

81. Any other reliefs(s) as this Hon'ble Tribunal may deem fit and proper.”

2. I have heard Mr.K.K.Biswas learned counsel for the applicant and Mr M.U. Ahmed learned Addl. C.G.S.C. appearing for the respondents. When the matter came up for hearing the learned counsel for the applicant has submitted that he had submitted written representation on 25.2.2006 before the 3<sup>rd</sup> respondent, which is not yet considered by the respondents. The counsel for the applicant has submitted that he will be satisfied if the Court directs

the respondents to dispose of the representation within the time frame. The learned counsel for the respondents has submitted that such a course of action may suffice the ends of justice.

3. In the circumstances discussed above I direct the 3<sup>rd</sup> respondent or any of the competent authority as directed by him to consider the said representation ( Annexure 1)dated 25.2.2006 and pass appropriate orders and communicate the same to the applicant within a time frame of three months from the date of receipt of this order.

The O.A. is disposed of. In the circumstances no order as to costs.

Copy of the order of the O.A. and necessary documents if any to be furnished alongwith the representation to the Respondents by the applicant.



(K.V.SACHIDANANDAN)  
VICE-CHAIRMAN

LM

FORM NO. 4.  
( See Rule 42 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDER SHEET

1. original Application No. 84/06  
2. Misc Petition No.         
3. Contempt Petition No.         
4. Review Application No.

Applicant(s) Niternal Kanti Nath

Respondants U.O.I Form

Respondants Advocate for the Applicant(s). K.K. Biju, Joy Das.

Advocate for the Respondant(S).....Case.....

X

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORIGINAL APPLICATION NO.

84/06

1. a) Name of the Applicat :- N.K.Nath  
b) Respondants :- Union of India & Ors  
c) No. of Applicant(S) :-

2. Is the application in the proper form :- Yes/No.

3. Whether name & description and address of the all papers been furnished in cause title :- Yes/No.

4. Has the application been duly signed and verified :- Yes/No.

5. Have the Copies duly signed :- Yes/No.

6. Have sufficient number of copies of the application been filed :- Yes/No.

7. Whether all the annexure parties are impleaded :- Yes/No.

8. Whether English translation of documents in the Language :- Yes/No.

9. Is the application in time :- Yes/No.

10. Has the Vakalatnama/Memo of appearance/Authorisation is filed :- Yes/No.

11. Is the application by IFO/BD/For Rs: 50/- 2663236913

12. Has the application is maintainable :- Yes/No.

13. Has the Impugned order original duly attested been filed :- Yes/No.

14. Has the legible copies of the annexures duly attested filed :- Yes/No.

15. Has the Index of documents been filed all available :- Yes/No.

16. Has the required number of enveloped bearing full address of the respondents been filed :- Yes/No.

17. Has the declaration as required by item 17 of the form :- Yes/No.

18. Whether the relief sought for arises out of the single :- Yes/No.

19. Whether the interim relief is prayed for :- Yes/No.

20. In case of condonation of delay is filed is it supported :- Yes/No.

21. Whether this case can be heard by Single Bench/Division Bench.

22. Any other point :-

23. Result of the Scrutiny with initial of the Scrutiny clerk the application is in order :-  
The application is in order.

N S 5.4.06  
SECTION OFFICER (J)

DEPUTY REGISTRAR  
QAI

NOT to be represented  
by Secretary & Clerk of  
India, Ministry of  
Communications,  
Sak Bhasan, New Delhi-110 011  
X S. M. T.

6/6/06  
 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.  
 GUWAHATI

O.A. No. 84 of 2006.

Sri Nirmal Kanti Nath ..... Applicant.

- Vrs -

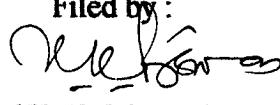
Union of India and Others ..... Respondents

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Date : 04/03/2006.

Place : Guwahati.

Filed by:  
  
 ( K. K. Biswas )  
 Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.  
GUWAHATI.

O.A.No. 84 of 2006.

Sri Nirmal Kanti Nath.....Applicant.

-Vrs-

Union of India and Others.....Respondents.

**S Y N O P S I S.**

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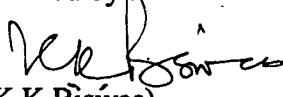
The Applicant in the instant case on various occasion right from 27.1.97 to 21.8.02 served as a substitute B.P.M in the Berenga B.P.O of Cachar District in the vacancy of Smti Sima Nath granted leave or sick leave on different occasions and different spells of time. The Applicant has got the requisite qualification and other norms necessitated as per Rules of Postal Gramin Dak Sevak. Apprehending the eminent promotion and transfer order of Smti Sima Nath in which the Applicant on earlier occasions served the Respondents in the capacity of substitute B.P.M has applied for his appointment/engagement on the vacancy likely to be cause for the said reason and submitted a detailed representation enclosing all the requisite annexures necessitated for such employment detailing his qualification, past experience, Caste Certificate and other essential conditions. The reply to the representation dated 25.2.2006 submitted by the Applicant to the concerned authorities, i.e. Respondents for considering his prayer and granting him the appointment for the said Post of B.P.M at Berenga B.P.O, is still awaited from the Respondents. Being aggrieved the Applicant has approached this Hon'ble Tribunal praying for a direction to be imposed upon the Respondents for disposing of his said representation at the earliest on merit and with speaking order and till finalisation of this original application no arrangement for appointment/engagement of B.P.M post at Berenga B.P.O shall be made.

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Place: Guwahati

Date. 04-04-2006

Filed by

  
( K.K.Biswas)

Advocate.

File No: 4/4/06  
Date: 10/06/2006  
Nirmal Kanti Nath, Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,  
GUWAHATI.

( An Application Under Section 19 of the Administrative Tribunal Act, 1985),

O.A.No. .... 84 .... /2006.

Sri Nirmal Kanti Nath  
S/o Lt Nagendra Ch. Nath,  
Ex-B.P.M of Berenga Branch Post Office, Pt.II.  
P.O. Rangirkhari, Silchar-788005.

.....Applicant.

Versus

1. The Union of India, representing by  
The Chief Post Master General,  
Assam Circle, Meghdoot Bhawan, 5<sup>th</sup> Floor,  
Guwahati-781001.
2. The Post Master General, Regional Office,  
P.O. Dibrugarh,
3. Senior Superintendent of Post Offices,  
Cachar Post Office Division, Silchar-1.
4. Inspector of Post,  
Silchar South Sub Division,  
Silchar-788001. .... Respondents.

1. **Details of Application is made:**

1. An application dated 25.2.06 submitted by the Applicant to the Respondent No.3 for his appointment/engagement as B.P.M at Berenga B.P.O in the event of Smti Sima Nath being promoted to the Cadre of Departmental Postman from the Cadre of E.D.B.P.M at Berenga B.P.O. and awaiting transfer to carry out promotional order.

Copy of the application is annexed as Annexure-1.

**2. Jurisdiction.**

The Applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

**3. Limitation.**

The Applicant submits that the application has been filed within the limitation period prescribed Under Section 21 of the Administrative Tribunal Act, 1985.

**4. Facts.**

4.1. That the Applicant being a citizen of India is entitled to get all his legal, Fundamental and statutory rights.

4.2. That the Applicant most humbly submits that he had on earlier on many occasions, as many as 20 times of different spells and span of time, was engaged by the Respondents to work as a substitute employee in the capacity of B.P.M at Berenga , Rangirkhatri P.O. vide Smti sima Nath, B.P.M of Berenga granted leave or reported sick.

Photo copies of the office order issued by the Senior Superintendent of Post Office, Cachar, Silchar, the Respondent No.3, are annexed as Annexures-2 to 21.

4.3. That it is humbly submitted that the Applicant has got the necessary requisite qualification required for the Post of earlier E.D.B.P.M. and now B.P.M as per the criteria and norms fixed by the Service Rules for the Postal Gramin Dak Sevak. The qualification and norms for the said post as per the said Rules that the E.D. Agent for the Gramin Dak Sevak are that, a Candidate shall have to be of minimum 18 years of age, Educational Qualification of Matriculate or equivalent standard and the person who takes over the Agency as E.D.S.P.M/E.D.B.P.M must be one who has adequate means of livelihood and must offer space to serve as the Agency premises for Postal Operation which will serve as a provision for installation of Post Office, he should have his own residence and submit security of Rs.4,000/- subject to the condition that the amount of security should be increased or decreased according to the orders of the Divisional Superintendent or the Head of the Circle, as the case may be and the perfectional categories for such Post will be person from the reserve quota of SC, ST and OBC Candidates.

Alimul Haque

Photo copies of the said criteria and relevant norms are annexed as Annexures-22 and 23.

Alimmed Kanta Nath

4.4. That the Applicant must humbly submits that he is having all those requirement to be engaged and/or appointed to work as B.P.M or E.D.B.P.M and upon which he had on earlier occasions, as stated above, officiated as substitute as many as 20 occasions with the fullest satisfaction of all his superiors.

The testimonials in regard to the necessary qualifications of the Applicant are annexed as Annexures-24, 25, 26, 27 and 28 in support of his claim for the said post.

4.5. That in this connection the humble Applicant submits that his forefathers donated a space for opening such a building as per Departmental norms of the Post Office to install and carry on the Postal works at Berenga B.P.O, in addition to keeping the safe custody of Postal Articles, cash, stamps and other Government valuable properties. Naturally the present Applicant has got a legitimate claim and priority over others to get the Post of B.P.M at Berenga B.P.O on consequent of the vacancy arising due to the imminent promotion and transfer of Smti Sima Nath upon whose sick or leave periods on earlier occasions the Applicant had officiated on many occasions, 20 times in different spells and on different spans of time stated in the foregoing paras.

4.6. That the Applicant respectfully submits that in the event of he is being appointed on regular Post in the capacity of B.P.M at Berenga B.P.O he will render his sterling service at the cost of the interest and also carry out the instructions of the Respondents required to perform his duty as per norms and Rules.

4.7. That in this connection the Applicant with most humble and placid submission states that some persons of the locality of Berenga with vested interest are trying to create manipulation in the appointment/engagement/selection for the post of B.P.M likely to be caused vacant in the imminent promotion and transfer of Smti Sima Nath.

4.8. That it is submitted that considering the qualification and the service rendered by the Applicant at the exigency of the Respondent at Berenga B.P.O on different occasions right from 27.01.97 to 26.8.02 as per record submitted under Annexures 2 to 21 showing above, the Applicant submitted a detailed representation to the Respondent No.3 with

copies docketed to the all concerned authorities enclosing the necessary documents mentioned above for consideration of his case and give him to prove his zenith capability in the event of his being appointed for the post of B.P.M at Berenga B.P.O.

But it is submitted that in spite of submission of the said representation under registered postal covers, annexures of which is enclosed herewith as Annexures-1 & 29, the Applicant has not received any line of reply in granting his prayer till date.

4.9. That apprehending some manipulation or unfair play in the matter of appointment of B.P.M at Berenga B.P.O the Applicant finding no other alternative has come to this Hon'ble Tribunal with the hope of getting justice in the matter.

**5. Grounds for relief:**

5.1 That the Applicant has got all norms and requisite Educational Qualification and experience in serving the Post of BPM/EDBPM earlier on 20 occasions as substitute on different spells and time consequent of the regular employee granted leave or sick-leave.

5.2. That the claim of the Applicant is foremost on the grounds of his previous experience, and qualification and the requisite norms, in addition to the space for installing a building and opening a Post Office as required under the provisions of Postal Gramin Dak Sevak system have been donated by the forefathers of the Applicant at the cost of the Respondent's interest right from the time of British Rules.

5.3. That the Applicant belongs to the category of O.B.C and having the Educational Qualification up to Higher Secondary stage with all his previous backgrounds deserves to be considered primarily and absolutely for the said Post from all points of view narrated above in order of priority over others for such appointment.

**6. Details of remedy exhausted:**

The Applicant humbly declares that failing to get his grievances redressed by the Respondents he has come to this Hon'ble Tribunal for having justice which seem to him efficacious as per Article-21 of the Constitution of India and there remains no other alternative way to get justice of his grievances.

Contd.....p/5...Matters.....

44  
Kwality Netwks  
Almond

**7. Matters not previously filed or pending with any other court:**

The Applicant most humbly submits that he has not filed any other application, Writ petition or Suit regarding the matter in respect of which this Application has been made by him before any Court or any other authority or any other Bench of the Tribunal.

**8. Relief sought:**

In the circumstances detailed above, the Applicant humbly prays that your Lordship of this Hon'ble Tribunal may be pleased to order and pass direction to the Respondents to dispose of his representation dated 25.2.06 on merit and with speaking orders and shall not engage or appoint any persons for the post of B.P.M. at Berenga B.P.O till finalisation of this application by this Hon'ble Tribunal.

**8.1 Any other relief(s) as this Hon'ble Tribunal may deem fit and proper.**

**9. Interim Relief:**

Pending finalisation of this Application your Lordships may be pleased to grant a direction to dispose of the representation of the Applicant dated 25.2.06 on merit with a speaking order.

**10. Particulars of Application fee:**

Indian Postal Order No.....dated.....amounting to Rs.50/- ( Rupees fifty only) to be drawn in the Head Post Office, Guwahati, is enclosed.

**11. Details of Index.**

An Index in duplicate containing the details of the documents to be relied upon is annexed.

Contd.....p/6..List ..

12. **List of Annexures:**

1,2,3,4,5,6,7,8,9,10,11,12,13,14,15,16,17,18,19,20,21,22,23,24,25,26,27, 28,29.

VERIFICATION.

I, Sri Nirmal Kanti Nath, son of Late Nagendra Ch. Nath, aged about 34 Years, Ex-B.P.M of Berenga Branch Post Office, Pt.II. P.O. Rangirkhari, Silchar-788005, do hereby solemnly affirm and verify that the contents of paragraphs 4.1.to 4.5 are the facts of the case and true to my knowledge, information and believe and that I have not suppressed any material facts and the paragraphs 4.6. to 4.9 are my humble and respectful submission before this Hon'ble Tribunal.

And I sign this Application on this 14<sup>April</sup> day of March, 2006.

Place: Guwahati.

Date: 04.04.2006.

*Nirmal Kanti Nath*

SIGNATURE OF THE APPLICANT.

To

The Deputy Registrar,  
Central Administrative Tribunal,  
Guwahati Bench, Guwahati.

To

Sri B.K. Marak,  
Senior Superintendent of Post offices,  
Cachar Postal Division, Silchar-1.

Subject : - Prayer for B.P.M. at Berenga B.P.O. of Sri Nirmal Kanti Nath of Berenga Nath para part-II

Respected Sir, I offer myself as a candidate for the said post at Berenga B.P.O. for which you had approved in all respect the same is now being enclosed.

Understanding from reliable sources that Smti Sima Nath has promoted to the cadre of departmental postman in Cachar Postal Division from the cadre of E.D.B.P.M. at Berenga B.O. with immediate effect as because Smti Nath has taken postman ship training recently from your end.

In this connection I offer myself as a candidate for the said post at Berenga B.P.O. Necessary particulars regarding my candidature, are appended below for your perusal.

1. That Sir, your humble petitioner has officiated as B.P.M. in many occasions at Berenga B.P.O. in place of Smti Sima Nath which you had approved in all respect without any complaint and objection with full satisfaction of my all supervisors and general public of the locality.
2. That Sir, your humble petitioner has donated P.O. land and P.O. building without any rent as per your departmental norms for P.O. building. Since its opening during the period of British Rule of my late generations.
3. That Sir, your humble petitioner had passed the H.S.L.C. examination which is the main norms for getting the post of E.D.B.P.M. for which you had allowed me to officiate as B.P.M. at Berenga B.P.O. in many occasions.
4. That Sir, your humble petitioner had officiated as B.P.M. at Berenga B.P.O. on the strength of land donor of B.P.O. building and H.S.L.C. passed candidate and his resident was also attached to the B.P.O. for safe custody of postal articles, cash and stamps and Government valuable property etc.
5. That Sir, your humble petitioner with regrets to mention here that some criminals and others vested interested of public wanted to shift the existing B.P.O. from the main centre place to a remote area which had not approved by the then authority as because existing place was the main centre of the village. ....p/2

Attested  
S. D.

Under the above circumstances, I, therefore, pray that your Honour would be kind enough to allow me to officiate as B.P.O. at Berenga.

6. That Sir, your humble petitioner willing to again officiate as B.P.O. at Berenga B.P.O. as previous occasions and will face the interview at the permanent arrangement at B.P.O. and is now No 7 until and unless permanent arrangement is made for Berenga B.P.O. and eligible.

7. That Sir, your humble petitioner has qualified and acquired all requisite qualification and other norms for the post of Berenga B.P.O. for which you had allowed and approved by your following letters which are now being enclosed (Xerox copies) as under.

8. 1. Memo No A-249/P.F. dt 20.11.97 from the S.S.P./Silchar.  
2. -do- dt 5.8.97 P.M. do-NIINATD  
3. -do- dt 27.11.97 P.M. do-ya B.P.O.  
4. -do- dt 12.11.98 re-732 do-  
5. -do- dt 5.5.98 do- do-  
6. -do- dt 12.7.98 -do-  
7. -do- dt 02.6.99 -do-  
8. -do- dt 11.6.99 -do-  
9. -do- dt 27.6.2000 -do-  
10. -do- dt 3.5.2000 -do-  
11. -do- dt 27.6.2000 -do-  
12. -do- dt 4.10.2001 -do-  
13. -do- dt 23.7.2001 -do-  
14. -do- dt 26.8.2002 -do-  
15. -do- dt 10.6.2002 -do-  
16. -do- dt 7.5.2002 -do-  
17. -do- dt 21.8.2002 -do-  
18. -do- dt 10.6.2002 -do-  
19. -do- dt 07.5.2002 -do-  
20. -do- dt 05.3.2002 -do-

Attested  
S. D. S.  
A. M.

Dear Under the above circumstances, I, therefore, pray that your honour  
would be kind enough to allow me to officiate as B.P.M. at Berenga  
B.P.O. like other previous occasion in place of Smti Sima Nath who  
had promoted to the cadre of departmental postmanship examination  
which is mentioned at serial No 7 until and unless permanent path of  
arrangement is made from your honour and oblige.

Respectfully yours

Yours faithfully,

Date: 25/2/2006

*Nirmal Kanti Nath*  
(NIRMAL KANTI NATH) <sup>Appointed to the cadre  
of departmental postmanship examination recently</sup>  
Ex B.P.M. Berenga B.P.O.  
Silchar-788005.

Phone -94351-70466 id post at Berenga B.P.O.  
The names of concerned officers are appended below for your perusal.

Copy for information and necessary action:-

- 1) The Chief Postmaster General, Assam Circle, Meghdoott Bhawan 5<sup>th</sup> Fl. M. in many occasions of  
Floor, Guwahati 781001.
- 2) The Postmaster General, Regional Office P.O. Dibrugarh, 1<sup>st</sup> floor of pay all supervisor.
- 3) Sri B.K. Sinha, Asstt. Supdt. Of post offices, (HQ) O/O. The Sr. Supdt. Of Post offices,  
Cachar Division, Silchar-1.
- 4) Sri K.M. Nath, Inspector of Posts Silchar South Sub Division, Silchar-788001 building without  
the Senior Post Master, Silchar-788001.
- 5) The Postmaster M.D.G. Rangirkhari S.O., Silchar-788005.
- 6) The Postmaster M.D.G. Rangirkhari S.O., Silchar-788005.
- 7) General Secretary, Unemployed educated Association, Park Road, Gandhi Bhawan,  
Silchar-788001, a main norms for getting the post of B.P.M. for which you had allowed me  
to officiate as B.P.M. at Berenga B.P.O.

Yours faithfully

Date : 25/2/2006 <sup>Dear Sir, your humble petition had been received at B.P.M. at Berenga B.P.O. on</sup>  
<sup>the strength of land donor of B.P.M. at Berenga B.P.O. and I had consulted and</sup>  
<sup>concerned officers and I am sending you the names of concerned officers.</sup>  
*Nirmal Kanti Nath*  
(NIRMAL KANTI NATH) <sup>of your office.</sup>  
Ex B.P.M. Berenga, B.P.O.  
Silchar-788005.

<sup>Phone-(M) 94351-70466 that some criminals</sup>  
<sup>had committed a robbery at B.P.M. at Berenga B.P.O. from the</sup>  
<sup>post office and I am sending you the list of concerned officers.</sup>

*Attached*  
*S.S.*  
*ANW.*

8

1

ANNEXURE - 2

GOVT. OF INDIA  
DEPARTMENT OF POST  
OFFICE OF THE SRSUPDT. OF POST OFFICES: CACHAR DN: SILCHAR-788001:

Memo. No. A - 249/PF, Dtd. Silchar-788001 the.....

5/1997 20/11/97

Shri/Smt. Sima Nath BPM, Berenga.

in account with Rangin Khan S.O. under Silchar H.O. Karimganj H.O.  
is permitted to proceed on leave without allowance for (45) forty five  
days with effect from 17-11-97 to 31-12-97.

The appointment of Sri/Smt. Nirmal Nath BPM, Berenga.  
as his/her substitute is approved on the clear understanding  
substitute may be discharged by the appointing authority  
without assigning any reason.

Sd/ Sr. Supdt. of Post Offices,  
Cachar Dn., Silchar-788001.

Copy to:- Sima Nath BPM, Berenga.

1) Shri/Smt.

He is informed that if (1) this spell of leave granted extended and  
thereby exceeds 180 days or (2) if during 12 months the leave taken in  
different spells exceeds 180 days, he/she will be removed from service  
according to Rule 5 of P&T ED Agents (Conduct & SERVICE) Rules, 1964.

2. Shri/Smt. Nirmal Nath BPM, Berenga.

..... max. Rangin Khan

3. The Sr. Postmaster, Silchar H.O./Postmaster, Karimganj H.O.

4. The SDIPOs..... Silchar Sub Dn.

9/11  
Sr. Supdt. of Post Offices,  
Cachar Dn., Silchar-788001.

Attested  
Smt. Sima Nath

59  
9  
Annexure-3  
2  
20

GOVT. OF INDIA  
DEPARTMENT OF POST  
OFFICE OF THE SRSUPDT. OF POST OFFICES: CACHAR DN: SILCHAR-788001:

Memo. No.... A-249/PP... Dtd. Silchar-788001, the.... 5/8/97....

Shri/Smt... Sime... Nath... B.P.M... Berenga  
in account with.. Rangirkhan S.O. under Silchar H.O/Karimganj H.O.  
is permitted to proceed on leave without allowance for... (G.D. Sixty One  
days with effect from... 1-8-97..... to..... 30/9/97.....)

The appointment of Sri/Smt... N. N. Nath...  
of his/her substitute is approved on the clear understanding that the  
substitute may be discharged by the appointing authority at any time  
without assigning any reason.

S  
Sr. Supdt.  
Cachar Dn.,  
788001.

Copy to:-  
1) Shri/Smt... Sime... Nath... B.P.M... Berenga... B.D.

He is informed that if (1) this spell of leave granted extended and  
thereby exceeds 180 days or (2) if during 12 months the leave taken in  
different spells exceeds 180 days, he/she will be removed from service  
according to Rule 5 of P&T ED Agents (Conduct & SERVICE) Rules, 1964.

2. Shri/Smt... Niranjan... Karli... Nath... offy... B.P.M, Berenga  
....., M.A. .... Rangirkhan.....  
3. The Sr. Postmaster, Silchar H.O./Postmaster, Karimganj H.O.  
4. The SDIPOs... Senath... Sub Dn.... Silchar:.....

90  
Sr. Supdt. of Post Offices,  
Cachar Dn., Silchar-788001.

Attached  
J.S.  
J.D.W.

GOVT. OF INDIA  
DEPARTMENT OF POST

OFFICE OF THE SR SUPDT. OF POST OFFICES: CACHAR DN: SILCHAR-788001:

Memo. No. A-249/P.F. .... Dtd: Silchar-788001 the 27-1-97

Shri/Smt. Sima Nath B.P.M. Berengar in account with Ranjan Khati S.O. under Silchar H.O./Karimganj H.O. is permitted to proceed on leave without allowance for 52 (Fifty two) days with effect from 1-1-97 to 28-2-97.

The appointment of Shri/Smt. Nirmal Kanti Nath of his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

Sr. Supdt. of Post Offices  
Cachar Dn., Silchar-788001.

Copy to:

1. Shri/Smt. Sima Nath B.P.M. Berengar

He is informed that if (1) this spell of leave granted extended and thereby exceeds 180 days or (2) if during 12 months the leave taken in different spells exceeds 180 days, he/she will be removed from service according to Rule 5 of P.T. ED Agents (Conduct & SERVICE) Rules, 1964.

2. Shri/Smt. Nirmal Kanti Nath B.P.M. Berengar

3. The Sr. Postmaster, Silchar H.O./Postmaster, Karimganj H.O.

4. The SDIPOs. Smith Sub Dn. Silchar

Sr. Supdt. of Post Offices  
Cachar Dn., Silchar-788001.

*Attested*  
*S.D.*

ANNEXURE A 5

GEN. OF POST : INDIA  
OFFICE OF THE SR. SUPD. POST OFFICES: CACHAR DN: SILCHAR-788001

Memo. No. A-249/PE Dtd. Silchar-788001 the 12/11/98

(Shri/Smt. Srimati Ram Nath B.P.M. Berengar in  
account with Ram Nath Bham S.O under Silchar H.O/  
Karimganj H.O is permitted to proceed on leave without allowances  
for 61 days with effect from 12-11-98 to 12-12-98

The appointment of Sri/Smt. National Kanti Nath as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

S. 1/2  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Copy To:-

1. Shri/Smt. National Kanti Nath B.P.M. Berengar  
He is informed that if (1) this spell of leave granted extended and thereby exceeds 180 days or (2) if during 12 months the leave taken in different spells exceeds 180 days, he/she will be removed from service according to Rule 5 of P.T. ED Agents (Conduct & Service) Rules, 1964.
2. Shri/Smt. National Kanti Nath B.P.M. Berengar
3. The Sr. Postmaster, Silchar H.O/Postmaster, Karimganj H.O
4. The SDIPOS, Silchar Sub-Dn.

S. 3/2  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

*Attached  
S.D.O  
A.D.W.*

DEPARTMENT OF POST : INDIA  
OFFICE OF THE SR. SUPDT: OF POST OFFICES:CACHAR DN: SILCHAR-788001

Memo No. A 247/P Dtd. Siðchar-788001 the.....

The appointment of Sri/Smt. N. M. S. I. C. I. N. M. as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

sr. Supdt. O.  
Cachar Bn. S. ices  
88001

Copy To:-

Sr. Supdt Of Post Offices  
Cachar Dn. Silchar-788001

Attended  
Meeting  
Baptist  
Ave.

DEPARTMENT OF POST, INDIA  
OFFICE C THE SR. SUPDT. OF POST OFFICES: CACHAR DN: SILCHAR-788001

Memo No. A-219/PF

Dated at Silchar the 7/12/79.

Shri/Smt. S. C. Ran. Nath, B.P.M., Benengar in account with Rangnathpur.....S.O under Silchar H.O/ Karimganj H.O is permitted to proceed on leave with allowances for (15) Fifteen days with effect from 7.12.79. to 8.12.79.

The appointment of Shri/Smt. Nirmal K. Nath as his/her substitute is approved on the clear understanding that the substitute may be discharged by the issuing authority at any time without assigning any reason.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Copy To:- Ran

1. Shri/Smt. S. C. Ran. Nath, B.P.M., Benengar  
He is informed that if (1) this spell of leave granted extended and thereby exceeds 180 days or (2) if during 12 months the leave taken in different spells exceeds 180 days, he/she will be removed from service according to Rule 5 of F&T ED Agents (Conduct & Service) Rules, 1964.
2. Shri/Smt. Nirmal K. Nath, B.P.M., Benengar
3. The Sr. Postmaster, Silchar H.O/Postmaster, Karimganj, Hailekandi H.O.
4. The SDIPOS, S. C. Ran. Nath, Sub-Dn. Silchar.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Attested  
S. C. Ran. Nath.

14  
DEPARTMENT OF POST : INDIA  
OFFICE OF THE SR. SUPDT. OF POST OFFICES: CACHAR DN: SILCHAR

788001

Memo No. A. .... 249/P.F. .... Dtd. Silchar-788001 the

Shri/Smt. .... Rani. Nafis, .... account with, .... S.O under Silchar Karimganj H.O is permitted to proceed on leave without pay for. (3) days with effect from: .... to ....

The appointment of Sri/Smt. .... as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Copy To:-

1. Shri/Smt. .... Nafis, ....
2. Sri/Smt. .... Nafis, ....
3. The Sr. Postmaster, Silchar H.O/Postmaster, Karimganj H.O.
4. The SDIPOS. .... Sub-Dn. ....

Sd/-  
Sr. Supdt Of Post Offices  
Cachar Dn. Silchar-788001

Attested  
S. S. A.  
A. W.

DEPARTMENT OF POST : INDIA  
OFFICE OF THE SR. SUPDT. OF POST OFFICES: CACHAR DN: SIL

Memo. No. 219/PP Dtd. Silchar-788001, the

Shri/Smt. account with S.O under Silchar Karimganj H.O is permitted to proceed on leave with effect from 05/01/2011 for 180 days with effect from

The appointment of Sri/Smt. as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

Sol/ Sr. Supdt. Of Post Offices  
Cachar Dn: Silchar-788001

Copy To:-

1. Shri/Smt.

He is informed that if (1) this spell of leave granted is extended and thereby exceeds 180 days or (2) if during 12 months the leave taken in different spells exceeds 180 days, he/she will be removed from service according to Rule 5 of P.T. ED Agents (Conduct & Service) Rules 1964.

2. Sri/Smt.

3. The Sr. Postmaster, Silchar H.O/Postmaster Karimganj H.O.

4. The SDIPOS

Sub-Dn

Sol/ Sr. Supdt. Of Post Offices  
Cachar Dn: Silchar-788001

Attested  
S.S.  
Ahr.

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE SR. SUPDT. OF POST OFFICES : CACHAR BN : SILCHAR-788001

Memo. No. A - 219/PE

Dated at Silchar the 27/6/60

Shri/Smt. N. K. ... No. N. K. ...  
account with Rani K. ... S.O under Silchar H.O/Karimganj  
Hailakandi H.C is permitted to proceed on leave without allow  
for (30) TWENTY ..... days with effect from 16/6/60  
to 16/7/60.

The appointment of Shri/Smt. N. K. ... N. K. ...  
as his/her (substitute) is approved on the condition  
understanding that the substitute may be discharged by the appoi-  
nting authority at any time without assigning any reason.

Sd/-  
Sr. Supdt. of Post Offices  
Cachar Bn. Silchar-788001

Copy To:-

1. Shri/Smt. N. K. ... N. K. ...  
He is informed that if (1) this spell of leave granted  
extended and thereby exceeds 180 days or (2) if during  
12 months the leave taken in different spells exceeds  
180 days, he/she will be removed from service according  
to Rule 5 of P.T. & P. Agents (Conduct & Service) Rules  
1964.
2. Shri/Smt. N. K. ... N. K. ...  
Sd/-
3. The Sr. Postmaster, Silchar/Postmaster, Karimganj/  
Hailakandi H.O.
4. The SPIPOS, ... (S. P. I. P. O. S.) ... Sub-Div. ...

Sd/-  
Sr. Supdt. of Post Offices  
Cachar Bn. Silchar-788001

Attest  
S. P. I. P. O. S.

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE SR. SUPDT. OF POST OFFICES: CACHAR TN: SILCHAR-788001

Memo No. A-249/PF

Dated at Silchar the 25/3/1978

Shri/Smt. ..... N..... B....., B.....  
account with ..... S.O under Silchar H.O/Karimganj/  
Hailakandi H.O is permitted to proceed on leave without allowance  
for ..... days with effect from .....  
to .....

The appointment of Shri/Smt. ..... .....  
..... as his/her substitute is approved on the clear  
understanding that the substitute may be discharged by the appoi-  
nting authority at any time without assigning any reason.

Sd/-  
Sr. Supdt of Post Offices  
Cachar TN. Silchar-788001

Copy To:-

1. Shri/Smt. ..... B....., B.....  
.....  
He is informed that if (1) this spell of leave granted  
extended and thereby exceeds 180 days or (2) if during  
12 months the leave taken in different spells exceeds  
180 days, he/she will be removed from service according  
to Rule 5 of R&T Ed Agents (Conduct & Service) Rules  
1964.
2. Shri/Smt. ..... B....., B.....  
..... Vice R....., B....., B.....  
.....
3. The Sr. Postmaster, Silchar/Postmaster, Karimganj/  
Hailakandi H.O.
4. The S.D.P.C.S., ..... Sub-Dn. .....

Sd/-  
Sr. Supdt of Post Offices  
Cachar TN. Silchar-788001

*Atteded*  
*5/3/78*  
*S.A.W.*

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE SR. SUPDT. OF POST OFFICES : CACHAR (N) : SILCHAR - 786001

Memo No. A-219/PT Dated at Silchar the 11/11/1947

The appointment of shri/smt. .... as his/her(substitute) is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

Sr. Supdt of Post Offices  
Cachar Fn. Silchar-788001

Copy To:-

1. Shri/Smt. .... No. .... Dated .....  
He is informed that if, (1) this spell of leave granted, extended and thereby exceeds 180 days or (2) if during 12 months the leave taken in different spells exceeds 180 days, he/she will be removed from service according to Rule 5 of F&T ED Agents (Conduct & Service) Rules 1964.
2. Shri/Smt. .... No. .... Dated .....  
.....
3. The Sr. Postmaster, Silchar/Postmaster, Karimganj, Hailakandi, H.G.
4. The SP/POS, .... Sub-Dn. ....

Sr. Supdt of Post Offices  
Cachar Bn. Silchar-788001

Attended  
S.S. John

19

ANNEXURE-13

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE SR. SUPDT. OF POST OFFICES: CACHAR D.N. SILCHAR-788001

Mem. No. A-249/PF

Dated at Silchar the 10.01.80

Sri/Smt. Srima Natty, I.P.T.A., D.N. Silchar  
account with R.N.P. & S. under Silchar/Karimganj &  
Hailakandi H.O is permitted to proceed on leave without allowance  
for (15) Fifteen days with effect from 19.1.80  
to 15.2.80.

The appointment of Sri/Smt. Natty as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Copy to:-

1. Sri/Smt. Srima Natty, I.P.T.A., D.N. Silchar

He is informed that if (1) this spell of leave grant extended and thereby exceeds 180 days or (2) if during 12 months the leave taken in different spells exceeds 180 days, he/she will be removed from service according to Rule 5 of P&T ED Agents (Conduct & Service) Rules 1964.

2. Sri/Smt. Natty, I.P.T.A., D.N. Silchar  
Branch PO, Rangpur H.O.

3. The Sr. Postmaster, Silchar/Postmaster, Karimganj/  
Hailakandi H.O.

4. The SDIPOS/ASPOS

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Attested  
SDIPOS  
A.M.

ED Back

2/2/21

20  
ANNEXURE-314

DEPARTMENT OF "CSTS" : INDIA  
OFFICE OF THE SR. SUPT. OF POST OFFICES: CACHAR "N: SILCHAR"

Letter No. A-260/PI

Dated at Silchar the 20/7/81.

Sri/Smt. Nitin Kanti Ray, M.A., IAS, (BFS)  
Account with ... Hailakandi H.O. .... S.O under Silchar/Karimganj  
Hailakandi H.O is permitted to proceed on leave without allowances  
as for 60 days from ..... days with effect from 1.7.81  
..... to ..... 1981.

The appointment of Sr/Smt. Nitin Kanti Ray, M.A.,  
or his/her substitute is approved on the clear understanding  
that the substitute may be discharged by the appointing authority  
at any time without assigning any reason.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dist. Silchar-788001

Copy to:-

1. Sri/Smt. Nitin Kanti Ray, M.A., IAS, (BFS)  
He is informed that if (1) this spell of leave grant  
extended and thereby exceeds 180 days or (2) if during  
12 months the leave taken in different spells exceeds  
180 days, he/she will be removed from service according  
to Rule 5 of P&T Agents (Conduct & Service) Rules  
1964.
2. Sri/Smt. Nitin Kanti Ray, M.A., IAS, (BFS)  
Very Relying to
3. The Sr. Postmaster, Silchar/Postmaster, Karimganj/  
Hailakandi H.O.
4. SP/POS/ASP/OS . . . . .

*Allex*  
Sr. Supdt of Post Offices  
Cachar Dist. Silchar-788001

*Allex*  
*Allex*  
*Allex*

LEAVE SANCTION ORDERS  
(for use of the sanctioning authority)

Memo No - A - 249/Pf - dtal Silchar 1 The 26/8/02

Shri/Smt/Kum. Sirma North ..... B.P.M.  
 (Designation) Berenga ..... B.O/S.O. Ramnath Karmi  
 Division Cachar ..... has been permitted to proceed on leave without  
 allowances (LWA) Paid leave for (18) Eighteen days from 14/8/02 to 31/8/02

2. The appointment of Shri/Smt/Kum. Nirman Karmi North as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

3. The substitute is entitled only to the minimum of the TRCA applicable to GDS.

4. The paid leave at credit of the GDS for the half year ending on ..... after deducting the paid leave now sanctioned, is ..... days only.

Date : 26/8/02Sd/-  
प्रमाणित दस्तावेज़  
कागज पर दस्तावेज़Signature of the Sanctioning Authority, Silchar-788001  
Senior Supdt., Post Offices,

Copy to:

1. Shri/Smt/Kum. Sirma North ..... GDS. B.P.M.
2. Shri/Smt/Kum. Nirman Karmi North ..... (Substitute).
3. The Postmaster Silchar ..... P.O.
4. The ASPOs/SDIPOs ..... (Smith) Silchar .....

NJ.290502

Sd/-  
प्रमाणित दस्तावेज़  
कागज पर दस्तावेज़  
Senior Supdt., Post Offices,  
Cachar Division, Silchar-788001

Attn: J. S. Smith  
Attn: J. S. Smith  
Attn: J. S. Smith

22  
ANNEXURE-16 23

LEAVE SANCTION ORDERS  
(for use of the sanctioning authority)

Memo No - A-249/PE dated Silchar 1 The 10/6/02

Shri/Smt/Kum. Seema Nath B.P.M.  
(Designation) Berengar B.O.S.O. Ramgar Khanuri GO  
Division Cachar has been permitted to proceed on leave without  
allowances (LWA) Paid leave for (30) Thirty days from 1-6-02 to 30/6/02

2. The appointment of Shri/Smt/Kum. Nirmal Kanti Nath as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.

3. The substitute is entitled only to the minimum of the TRCA applicable to GDS.

4. The paid leave at credit of the GDS for the half year ending on ..... after deducting the paid leave now sanctioned, is ..... days only.

Date: 10/6/02

Soof  
प्रमाण संकेतक  
कालीगंग प.स. बिलासपुर  
Senior Supdt., Post Office,  
Cachar Division, Silchar-788001

Copy to:

1. Shri/Smt/Kum. Seema Nath GDS: BPM
2. Shri/Smt/Kum. Nirmal Kanti Nath (Substitute) BPM
3. The Postmaster Silchar HO
4. The ASPOS/SDIPOS (Sonali) Silchar - 1

J.P.  
प्रमाण संकेतक  
कालीगंग प.स. बिलासपुर  
Senior Supdt., Post Office,  
Cachar Division, Silchar-788001

N.J.290502

Accepted  
S. Nath

23  
ANNEXURE-17

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE SR. SUPDT OF POST OFFICES : CACHAR DN: SILCHAR- 788 001

MEMO NO. A - 249/PE

Dated at Silchar the ... 7/8/02

Shri/Smt. Sima Nath ... B.P.M. .... Borongarh  
account with Ramgopal Khanani ... S.O under Silchar/Karimganj and  
Hailakandi-H.O is permitted to proceed on leave without allowance for  
(31). Thirty one days with effect from ... 1/8/02 to ... 31/08/02.

The appointment of Shri/Smt. Nirmoni Khanal Nath ...  
as his/her substitute is approved on the clear understanding that the substitute may  
be discharged by the appointing authority at any time without any reason.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Copy to:

1. Shri/Smt. Sima Nath ... B.P.M. .... Borongarh  
... B.P.M. .... Ramgopal Khanani  
He is informed that if (1) this spell of leave grant extended and thereby  
exceeds 180 days or (2) if during 12 months the leave taken in different spells  
exceeds 180 days, he/she will be removed from service according to Rule 5 of  
P&T ED Agents (Conduct & Service) Rules 1964.
2. Shri/ Smt. Nirmoni Khanal Nath ... B.P.M. .... Borongarh  
Mr. Ramgopal Khanani
3. The Sr. Postmaster, Silchar/Postmaster, Karimganj/Hailakandi H.O.
4. The SDIPOs/ASPOs. .... (Signature) ... Silchar.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

*Accepted  
B.P.M.  
A.M.*

24

ANNEXURE B 18<sup>35</sup>

LEAVE SANCTION ORDERS

(for use of the sanctioning authority)

Memo No - A-247/02 dated Silchar 1 The 21/8/02

Shri/Smt/Kum. Silma Nithi B.O/S.O. Rupnath Debbarma  
(Designation) Division ..... has been permitted to proceed on leave without allowances (LWA) Paid leave for ..... days from ..... 21/8/02

2. The appointment of Shri/Smt/Kum. ..... as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.
3. The substitute is entitled only to the minimum of the TRCA applicable to GDS.
4. The paid leave at credit of the GDS for the half year ending ..... after deducting the paid leave now sanctioned, ..... days only.

1. \_\_\_\_\_

Date :-

Sd/-  
महाराष्ट्र अधिकारी दामानार  
प्राप्ति प्रदाता शिक्षक  
Senior Supdt., Post Offices,  
Cachar Division, Silchar-788001

Copy to:-

1. Shri/Smt/Kum. Silma Nithi GDS.
2. Shri/Smt/Kum. Nirmala Debnath Nithi (Substitute)
3. The Postmaster. Rupnath Debbarma
4. The ASPOs/SDIPOs. (Rupnath Debbarma)

NJ.290502

Sd/-  
महाराष्ट्र अधिकारी दामानार  
प्राप्ति प्रदाता शिक्षक  
Senior Supdt., Post Offices,  
Cachar Division, Silchar-788001

Attached  
Sd/-  
Sd/-

25

ANNEXURE 18 19

**LEAVE SANCTION ORDERS**  
(for use of the sanctioning authority)

Memo No. - A-242/11 - dated Silcher 1 The 10/6/1922

Shri/Smt/Kum. S. L. D. S. N. M. T. (L.P.A.L.)  
(Designation) B.O.S.O. Reserve Officer  
Division S.C.A.L. has been permitted to proceed on leave without  
allowances (LWA) Paid leave for 24 days from 1.6.62 to 30/6/62

2. The appointment of Shri/Smt/Kum..... as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without assigning any reason.
3. The substitute is entitled only to the minimum of the TRCA applicable to GDS.
4. The paid leave at credit of the GDS for the half year ending on ..... after deducting the paid leave now sanctioned, is ..... days only.

Date: \_\_\_\_\_

## — ३०७ —

प्राचीन राजस्थान विषयक

Senior Supdt., Post Office.

Copy to:

NJ.290502

प्रधार अपार्टमेंट बालापाल  
सिलेख म रोड बिल्करखा  
Senior Supdt., Post Offices,  
Sohar Division, Silekh-78800

26

ANNEXURE 19/20

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE SR. SUPDT OF POST OFFICES : CACHAR DN: SILCHAR- 788 001

MEMO NO. A - 249/PE

Dated at Silchar the ..... 7/5/02

Shri/Smt. Sima Nalit ..... 13 PM ..... Berengar  
account with R. Rangin Kheria ..... S.O under Silchar/Karimganj and  
Hailakandi-H.O is permitted to proceed on leave without allowance for  
..... (31) Thirty one days with effect from ..... 1-5-02 to ..... 31-05-02.

The appointment of Shri/Smt. Niranjan Kanti Nath .....  
as his/her substitute is approved on the clear understanding that the substitute may  
be discharged by the appointing authority at any time without any reason.

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Copy to:-

1. Shri/Smt. Sima Nalit ..... 13 PM ..... Berengar .....  
..... R. Rangin Kheria .....  
He is informed that if (1) this spell of leave grant extended and thereby  
exceeds 180 days or (2) if during 12 months the leave taken in different spells  
exceeds 180 days, he/she will be removed from service according to Rule 5 of  
P&T ED Agents (Conduct & Service) Rules 1964.

2. Shri/ Smt. Niranjan Kanti Nath ..... 13 PM ..... Berengar

3. The Sr. Postmaster, Silchar/Postmaster, Karimganj/Hailakandi-H.O.-

4. The SDIPOs/ASPOs ..... (Smt. S. Silchar) .....  
.....

Sd/-  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

*Attested*  
*.....*  
*Attest.*

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE SR. SUPDT OF POST OFFICES : CACHAR DN: SILCHAR- 788 001

MEMO NO.

A - 219/PP

Dated at Silchar the

5/3/02

Shri/Smt. Surjya Nath DPM account with Ranuji K. S.O under Silchar/Karimganj and Hailakandi H.O is permitted to proceed on leave without allowance for 180 days with effect from 1-01-02 to 28-02-02

The appointment of Shri/Smt. Surjya Nath as his/her substitute is approved on the clear understanding that the substitute may be discharged by the appointing authority at any time without any reason.

*Sd/-*  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

Copy to:-

1. Shri/Smt. Surjya Nath DPM  
He is informed that if (1) this spell of leave grant extended and thereby exceeds 180 days or (2) if during 12 months the leave taken in different spells exceeds 180 days, he/she will be removed from service according to Rule 5 of P&T ED Agents (Conduct & Service) Rules 1964.
2. Shri/Smt. Nirupam Karmakar DPM, Benger
3. The Sr. Postmaster, Silchar Postmaster, Karimganj/Hailakandi H.O.
4. The SDIPOS/ASPOS. (Surjya Nath) Silchar

*Sd/-*  
Sr. Supdt of Post Offices  
Cachar Dn. Silchar-788001

*Attached*  
*Surjya*  
*Nath*

## SECTION IV

## Method of Recruitment

(1) Instructions regarding selection.—The question of consolidating various instructions issued from time to time governing the appointment and other service conditions of ED Agents has been engaging the attention of this Directorate. After careful examination of all aspects of employment of ED staff, it has been decided to observe the following instructions scrupulously while making selection of ED Agents:—

**1. Age:**

The minimum age-limit for employment as ED Agent will be 18 years and maximum age up to which an ED Agent can be retained in service will be 65 years. The Director-General, Posts and Telegraphs, may consider relaxation of this age-limit in exceptional cases.

**2. Educational Qualifications:**

ED Sub-Postmasters and Matriculation, [ The selection should be ED Branch Postmasters : based on the marks secured in the Matriculation or equivalent examinations. No weightage need be given for any qualification(s) higher than Matriculation. ]

ED Delivery Agents VIII Standard. Preference may be given to the candidates with Matriculation qualifications. No weightage should be given for any qualification higher than Matriculation. Should have sufficient working knowledge of the regional language and simple arithmetic so as to be able to discharge their duties satisfactorily. Categories such as ED  
ED Stamp Vendors and All other Categories of  
EDAs. Messengers should also have enough working knowledge of English.

**3. Income and ownership of property:**

The person who takes over the agency (EDSPM/EDBPM) must be one who has an adequate means of livelihood. The person selected for the post of EDSPM/EDBPM must be able to offer space to serve as the agency premises for postal operations. The premises must be such as will serve as a small postal office with provision for installation of even a PCO (Business premises such as shops, etc., may be preferred).

Ans  
Ans

29

40

(14) **Appointment of EDBPM by Inspectors.**—With a view to ensuring quick administration, it has been decided that where there is no contest for the post of EDBPM, the Inspector of Post Offices can make the appointment in anticipation of the formal approval of the Superintendent of Post Offices. The formal orders in this connection will be issued by the competent Appointing Authority, namely, the Divisional Superintendent. In other cases, where there are rival claimants, the Inspector of Post Offices would be required to obtain the prior approval of the Divisional Superintendent before appointing any person as EDBPM.

[ D.G., P. & T., Letter No. 18/3/62-Disc., dated the 30th January, 1965. ]

(15) **Provisional appointment of ED Agents.**—It has come to the notice of this office that provisional appointments made to ED posts are being allowed to continue for indefinite periods and when regular appointments are made, the provisionally appointed persons do not readily hand over the charge. The following instructions are issued in this regard:—

- (i) As far as possible, provisional appointments should be avoided. Provisional appointments should not be made to fill the vacancies caused by the retirement of ED Agents. In such cases, the Appointing Authority should take action well in time before the retirement of the incumbent ED Agent, to select a suitable successor.
- (ii) Wherever possible, provisional appointments should be made only for specific periods. The appointed person should be given to understand that the appointment will be terminated on expiry of the specified period and that he will have no claim for regular appointment. Where a new Post Office is opened or where a new post is created or where an ED Agent dies while in service or resigns from his post and it is not possible to make regular appointment immediately, a provisional appointment should be made for a specific period. The offer for appointment should be in the form annexed (Annexure-A).
- (iii) Where an ED Agent is put off duty pending departmental or judicial proceedings against him and it is not possible to ascertain the period by which the departmental/judicial proceedings are likely to be finalized, a provisional appointment may be made, in the form annexed (Annexure-B). It should be made clear to the provisionally appointed person that if ever it is decided to reinstate the previous incumbent, the provisional appointment will be terminated and that he shall have no claim to any appointment.

Even in cases where an appointment is made to fill the vacancy caused by the dismissal/removal of an ED Agent and the dismissed/removed employee has not exhausted all channels of appeal, the appointment should only be provisional. The offer for appointment should be in the form annexed (Annexure-B).

Attested  
3-1-65  
J. S. D.

2. Efforts should be made to give alternative employment to ED Agents who are appointed provisionally and subsequently discharged from service due to administrative reasons, if at the time of discharge they had put in not less than three years' continuous approved service. In such cases, their names should be included in the waiting list of ED Agents discharged from service, prescribed in D.G., P. & T., Letter No. 43-4/77-Pen., dated 23-2-1979.

3. These instructions may be brought to the notice of all Appointing Authorities.

[ D.G., P. & T., Letter No. 43-4/77-Pen., dated the 18th May, 1979 and Cir. No. 19-34/99-ED & Trg., dated the 30th December, 1999. ]

**ANNEXURE - A**  
[ *in Duplicate* ]

Whereas the post of Extra-Departmental ..... (*Name of Post and Office of duty*) has become vacant/has been newly created and it is not possible to make regular appointment to the said post immediately the ..... (*Appointing Authority*) has decided to make provisional appointment to the said post for a period of (*period*) from ..... to ..... or till regular appointment is made, whichever period is shorter.

2. Shri ..... (*Name and address of the selected person*) is offered the provisional appointment. He should clearly understand that the provisional appointment will be terminated when regular appointment is made and he shall have no claim for appointment to any post.

3. The ..... (*Appointing Authority*) also reserves the right to terminate the provisional appointment at any time before the period mentioned in Para. 1 above without notice and without assigning any reason.

4. Shri ..... will be governed by the Extra-Departmental Agents (Conduct and Service) Rules, 1964, as amended from time to time and all other rules and orders applicable to Extra-Departmental Agents.

5. In case the above conditions are acceptable to Shri ..... (*Name of the selected candidate*) he should sign the duplicate copy of this memo and return the same to the undersigned immediately.

*Appointing Authority*

To

Shri .....

.....  
.....

**ANNEXURE - B**  
[ *in Duplicate* ]

Whereas Shri ..... (*Name and Designation of the ED Agent who has been put off duty/removed/dismissed*) has been put off duty pending finalization of disciplinary proceedings and judicial proceedings against him has been

*Attached  
S. D.*

## SECTION IV

**Method of Recruitment**

(1) **Instructions regarding selection.**—The question of consolidating various instructions issued from time to time governing the appointment and other service conditions of ED Agents has been engaging the attention of this Directorate. After careful examination of all aspects of employment of ED staff, it has been decided to observe the following instructions scrupulously while making selection of ED Agents:—

**1. Age:**

The minimum age-limit for employment as ED Agent will be 18 years and maximum age up to which an ED Agent can be retained in service will be 65 years. The Director-General, Posts and Telegraphs, may consider relaxation of this age-limit in exceptional cases.

**2. Educational Qualifications:**

ED Sub-Postmasters and Matriculation. [ The selection should be based on the marks secured in the Matriculation or equivalent examinations. No weightage need be given for any qualification(s) higher than Matriculation. ]

ED Delivery Agents  
ED Stamp Vendors and  
All other Categories of  
EDAs.

VIII Standard. Preference may be given to the candidates with Matriculation qualifications. No weightage should be given for any qualification higher than Matriculation. Should have sufficient working knowledge of the regional language and simple arithmetic so as to be able to discharge their duties satisfactorily. Categories such as ED Messengers should also have enough working knowledge of English.

**3. Income and ownership of property:**

The person who takes over the agency (EDSPM/EDBPM) must be one who has an adequate means of livelihood. The person selected for the post of EDSPM/EDBPM must be able to offer space to serve as the agency premises for postal operations. The premises must be such as will serve as a small Postal Office with provision for installation of even a PCO (Business premises such as shops, etc., may be preferred).

Attested  
S. S. A.  
A. H.

**4. Residence:**

(i) The EDBPM/EDSPM must be a permanent resident of the village where the Post Office is located. He should be able to attend to the Post Office work as required of him keeping in view the time of receipt, despatch and delivery of mails which need not be adapted to suit his convenience or his main avocation.

(ii) ED Mail Carriers, Runners and Mail Peons should reside in the station of the main Post Office or stage wherefrom mails originate/terminate, i.e., they should be permanent residents of the delivery jurisdiction of the Post Office.

(iii) ED Agents of other categories may, as far as possible, reside in or near the place of their work (Letters No. 5-9/72-EL Cell, dated 18-8-1973 and No. 43-312/78-Pen., dated 20-1-1979, stand modified to this extent).

**5. Security:**

ED Agents of all categories including ED Delivery Agents should furnish security of Rs. 4,000 subject to the condition that the amount of security should be increased/decreased so as to be equal to the amount of cash and valuables that is authorized to be entrusted to them under the orders of Divisional Superintendent or the Head of the Circle, as the case may be.

**6. Preferential Categories:**

With reference to the last orders issued under Letter No. 43-191/79-Pen., dated 22-6-1979, fixing the four preferential categories according to the earlier orders issued *vide* D.G., P. & T., Letter No. 43-14/72-Pen., dated 2-3-1972, No. 43-246/77-Pen., dated 8-3-1978, to Scheduled Castes and Scheduled Tribes candidates; and No. 43-231/78-Pen., dated 17-2-1979 (regarding Ex-Army Postal Service Personnel); No. 43-312/78-Pen., dated 20-1-1979 (regarding Backward Classes and weaker sections of Society) and to the educated unemployed persons, it is clarified that the above preference should be subject to first and foremost condition that the candidate selected should have an adequate means of livelihood, which though already prescribed, seems to have been ignored for some time past especially in view of these preferential categories being introduced in the above orders.

The criterion to judge "adequate means of livelihood" should be that, in case he loses his main source of income, he should be adjudged as incurring a disqualification to continue as EDSPM/EDBPM. In other words, there must be absolute insistence on the adequate source of income of EDSPM/BPM and the allowances for his work as EDSPM/BPM must be just supplementary to his income. To ensure this condition, the candidate must be able to offer office space to serve as the agency premises for postal operations as well as public call office and as such, business premises such as shops, etc., must be preferred regardless of the various categories of preferences mentioned above.

[ D.G., P. & T., Letter No. 43-84/80-Pen., dated the 30th January, 1981 and corrigendum, dated the 29th March, 1981, D.G., Posts Letter No. 41-301/87-PE-II (ED & Trg.), dated the 6th June, 1988 and No. 17-366/91-ED & Trg., dated the 12th March, 1993. ]

*Attached*  
*SDP*  
*AW*

### **Preferential educational qualification clause in respect of GDS other than GDS BPM/SPM upheld by the Supreme Court:**

A judgment, dated 16-7-2001 of the Hon'ble CAT, Punjab and Haryana Circle, Chandigarh has been brought to the notice of this office which was delivered in Writ Petition No. 1262/2001 filed by *Shri Ram Kumar* against the Judgment of the CAT, Chandigarh in O.A. No. 399/HR/2000 vide which his selection was cancelled though he was appointed on the basis of preferential qualification, i.e., Matriculation to the post of EDDA.

In its judgment, the Hon'ble High Court has deliberated upon the various judgments passed by the Hon'ble Supreme Court upholding the validity of preferential educational qualification clause prescribed by the Government for recruitment to a post and upheld validity of preferential clause prescribed with regard to educational qualification of GDS (other than GDS BPM/SPM) *vide* letter, dated 12-3-1993.

[ D.G. Posts, Lt. No. 15-52/2001-ED & Trg., dated the 15th January, 2002. ]

Office of the

## ORDER OF APPOINTMENT

No. ...., dated at ..... the .....

Shri ..... son of ..... is hereby appointed as ED ..... with effect from ..... forenoon/afternoon. He shall be paid such allowances as are admissible from time to time.

2. Shri ..... should clearly understand that his employment as ED ..... shall be in the nature of a contract liable to be terminated by him or by the undersigned by notifying the order in writing and that his conduct and service shall also be governed by the Posts and Telegraphs Extra-Departmental Agents (Conduct and Service) Rules, 1964, as amended from time to time.

3. If these conditions are acceptable to him, he should communicate his acceptance in the enclosed pro forma.

(Appointing Authority)

T<sub>0</sub>

Shri .....

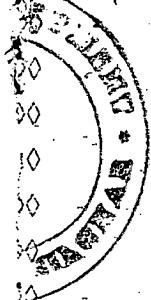
## ACKNOWLEDGEMENT

I ..... , acknowledge the receipt of your Memo No. ...., dated the ..... and hereby accept the appointment of ..... under the specific condition that my appointment is in the nature of a contract liable to be terminated by notice given in writing.

W. A. West

Sl. No.  
ক্রমিক নং

0081728



GOVERNMENT OF ASSAM  
(অসম চৰকাৰ)  
DIRECTORATE OF HEALTH SERVICES  
(স্বাস্থ্য সেবা সঞ্চালনালয়)  
CERTIFICATE OF BIRTH  
(জন্মৰ প্ৰমাণ পত্ৰ)

ISSUED UNDER SECTION 12/17 of the Registration of Births and Deaths Act, 1969.  
(জন্ম আৰু মৃত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ৰ ১২/১৭ অংশত নিপিবক)

This is to Certify that the following information has been taken from the original record of birth which is the register for the year 1995.....  
Registration unit of LAKHIMPUR Block of District GANJALAB..... of the State of Assam.

ইয়াৰ দ্বাৰা প্ৰমাণিত কৰা হল যে নিম্ন লিখিত তথ্য অসম ৰাজ্যৰ ..... জিলাৰ ..... খণ্ডৰ/  
পৌৰসভাৰ ..... মৌজাৰ অস্তৰ্গত ..... পঞ্জীয়ন গেটৰ পঞ্জীয়ন মূল অভিলেখৰ পৰা  
সংগৃহীত কৰা হৈছে।

Name/নাম : Nirmal Kanti Nath

Sex/নিপৰ : Male

Date of Birth/জন্ম তাৰিখ : 01. 07. 71

Place of Birth/জন্ম ঠাই : Village Berenga, D.S. Ichamati, Cachar, Assam,

Name of Father/পিতৃৰ নাম : Kali Nagendra Chandra Nath

Name of Mother/মাতৃৰ নাম : Kali Azukpam Rani Nath

Registration No./পঞ্জীয়ন নং : 1447

Date of Registration/পঞ্জীয়ন তাৰিখ : 25. 08. 95

100

Signature/নাম স্বাক্ষৰ : Chief Registration Officer & Health Officer, D.S. Ichamati

Designation/পদবী : Dalkhipur Primary Health Center

Date/তাৰিখ : 29.11.01

Stamp Sig. of Chief Registrar/যোৗ পঞ্জীয়ন কৰা চৰ্তাৰ ঠাপ্প

Attached  
3 Adm



34

ANNEXURE 25

**ASSAM HIGHER SECONDARY EDUCATION COUNCIL**  
**REGISTRATION CERTIFICATE**

Sl. No. 008120

Date 11-12-91

Certified that Niremal Kanti Nath  
son / daughter of Late Nagendra Ch. Nath  
a student of Public College / H. S. School

Silchar is registered as a student of this Council.  
008120

His / Her Registration Number is of 1991-92.

Rs. 15.00

Secretary,

Assam Higher Secondary Education Council  
Guwahati-781 001

*Attached  
S. S. S.*

Subdivisional Other Backward Classes Development Board

SILCHAR

CASTE CERTIFICATE



Sl. No..... 776

Dated, Silchar, the, 12th July, 1990

Y that Sri/Smti/Kumari Nirmal Kanti Nath son/wife/daughter of Sri/Late Nagendra Chandra Nath of Vill/Tewa Berenga P. O. Berenga P. S. Silchar in the district of Cachar of the state of Assam belongs to the "Yogi" (Nath) Community Caste which is recognised as OTHER BACKWARD CLASSES/MORE OTHER BACKWARD CLASSES caste by the Govt. of Assam.

Sri/Smti/Kumari Nirmal Kanti Nath and his/her family ordinarily resides in Village/Town Berenga P. O. Berenga of Cachar District of the state of Assam.

No. 601 Date 18/2/90

Countersigned

22/5/8  
12/7/90

(T. Nalin Singh)

Chairman, Sub-Divisional OBC Dev. Board, Silchar

Sub-Divisional OBC Development Board, Silchar

Attached  
Signature

17



36

ANNEXURE - 27

OFFICE OF THE  
BERENGA GAON PANCHAYAT  
P.O. :: BERENGA, SILCHAR, CACHAR.

Ref. No. 96

Date 24. 2. 94.

### CHARACTER CERTIFICATE

This is to Certify that Sri Nirmal Kanti  
Nath 510. Lalit Narendra Chandra Nath of  
Village Berenga Part. II P.O. Berenga Under  
Silchar P.S. of Cachar district is known  
to me.

He has good and moral character.

I wish him every success in  
life.

Am  
24/2  
President  
Berenga Gaon Panchayat  
Berenga

Attached  
J. W.

30 days from 01/06/02 to 30/06/02

BERENGIA B.O.  
CACHAR DISTRICT

सरकारी डाक विभाग

DEPARTMENT OF POSTS, INDIA

(दोहिए नियम 267, डाक-तार वित्त-पुस्तका का वाण I, दिल्ली प्रस्तुत वर्ष 1952)  
(See Rule 267, Posts and Telegraphs Financial Handbook, Volume I,  
Second Edition)चार्ज की वस्तों पर चार्ज ट्रांसफर और नकदी और टिकटों की रसीद  
Charge Report and Receipt for cash and stamps on transfer of charge

प्रमाणित किया जाता है कि

Certified that the charge of the office of The B.P.M. Berenga

चार्ज ..... (नाम) ने  
was made over by (name) Sime Nath.

to (name) Nirmal Kanti Nath.

तारीख ..... को पूर्वाह्न में  
अपराह्नon the (date) 01/06/02 ..... fore noon in accordance with leave  
application.No. नं. Date  
DateSime Nath  
नाम संकेत क्रमांक  
Relieved Officerस्थान  
at (place)  
Berengaके बहुलारे दे दिया।  
from

Nirmal Kanti Nath

मास्त्राही अधिकारी  
Relieving Officer

10/06/02

P.T.O.

BERENGIA B.O.  
CACHAR DISTRICT

DEPARTMENT OF POSTS, INDIA

BERENGIA B.O.&lt;

ANNEXURE - 29

SILCHAR HPO (788001)  
SP-POD EEE842593263TH  
Counter No:1, OP-Code:123  
To:CPMG ASSAM,  
GUNAHATI, PIN:781  
From:K NATH, SHI.  
Wt:20grams,  
PS:40.00, , 27/02/2006 , 16:15:09  
Have a nice day.



SILCHAR HPO (788001)  
SP-POD EEE842593263TH  
Counter No:1, OP-Code:123  
To:RJH RJH,  
DIBRUGARH, PIN:786  
From:K NATH, SHI.  
Wt:20grams,  
PS:40.00, , 27/02/2006 , 16:15:22  
Have a nice day



SILCHAR HPO (788001)  
SP-POD EEE842593263TH  
Counter No:1, OP-Code:123  
To:K HATH,  
SILCHAR, PIN:781  
From:K NATH, SHI.  
Wt:20grams,  
PS:30.00, , 27/02/2006 , 16:15:41  
Have a nice day



SILCHAR HPO (788001)  
SP-POD EEE842593263TH  
Counter No:1, OP-Code:123  
To:SR FM SC HO,  
SILCHAR, PIN:781  
From:K NATH, SHI.  
Wt:20grams,  
PS:30.00, , 27/02/2006 , 16:16:05  
Have a nice day.



38

Have a nice day  
PS:30.00, , 27/02/2006 , 16:17:02  
Wt:20grams,  
From:K NATH, SHI.

SILCHAR, PIN:781  
Counter No:1, OP-Code:123  
SP-POD EEE842593263TH  
SILCHAR HPO (788001)



Have a nice day  
PS:30.00, , 27/02/2006 , 16:16:59  
Wt:20grams,  
From:K NATH, SHI.

SILCHAR, PIN:781  
Counter No:1, OP-Code:123  
SP-POD EEE842593263TH  
SILCHAR HPO (788001)



Have a nice day  
PS:30.00, , 27/02/2006 , 16:16:59  
Wt:20grams,  
From:K NATH, SHI.

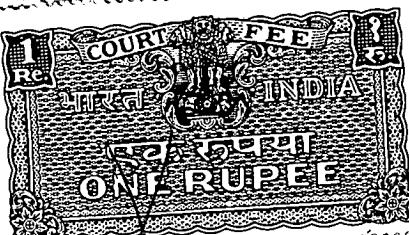
SILCHAR, PIN:781  
Counter No:1, OP-Code:123  
SP-POD EEE842593263TH  
SILCHAR HPO (788001)



Have a nice day  
PS:30.00, , 27/02/2006 , 16:16:59  
Wt:20grams,  
From:K NATH, SHI.

SILCHAR, PIN:781  
Counter No:1, OP-Code:123  
SP-POD EEE842593263TH  
SILCHAR HPO (788001)





39



VAKALATNA  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
Guwahati BENCH

OA NO. .... 84 .... of 2006

Siz Kirmal Kanti Nabi

Appellant

Petitioner

Versus

Union of India & ors.

Respondent

Opposite party

Know all men by these Presents that the above named  
Applicant do hereby  
 nominate, constitute and appoint Shri. K. K. Biswas & Son. Joy

Dad Advocate and such of the undermentioned Advocates  
 as shall accept this Vakalatnama to be my/our true and lawful Advocates to  
 appear and act for me/us in the matter noted above and in connection there  
 with and for the purpose to do all acts whatsoever in that connection includ-  
 ing depositing or drawing money, filing in or taking out papers, deeds of  
 composition etc. for me/us and on my/our behalf and/we agree to ratify and  
 confirm all acts so done by the said Advocates as mine/ours to all intents  
 and purposes. In case of non payment of the stipulated fee in full no  
 Advocate will be bound to appear or act on my/our behalf.

In witness whereof I/we here unto set my/our hand on this..... 17.3.

..... day of ..... MARCH ..... 2006

**Advocates**

N. M. Lahiri  
 Prasanta Kumar Barua  
 Bijoy Kumar Das  
 B. C. Das  
 B. Banerjee

J. L. Sarkar  
 Ashis Dasgupta  
 B. M. Buzar Baruah  
 Nisitendu Choudhury  
 Manik Chanda  
 Asit Sarkar  
 Stuti Deka  
 S. Sarmah  
 N. D. Goswami  
 Kanti Kumar Biswas

Received from the executant and accepted

And Accepted

*K. K. Biswas*  
 Advocate 17.3.06

*J. L. Sarkar*  
 Advocate

File No. 4406  
 Re. Dated  
 Admitted

Nirmal Kanti Nabi

From:

Sri K.K. Biswas,

Advocate.

Central Administration Tribunal,

Guwahati.

To:

Sri M. U. Ahmed,

~~Railway~~ Advocate,

CAT/Guwahati.

Dear Sir,

Sub: O.A. No. ----- of 2001

Sri Niromal Kanti Nada ----- Applicant/Ptitioner

VS.

Union of India and Qrs. -----

Respondents/Opposite Parties.

Kindly acknowledge receipt of the enclosed "Service Copy" for the Advocate of the Respondents/Opposite Parties.

With thanks,

M. K. Ahmed <sup>4/4/06</sup>  
Dated 04-04-2006

Yours faithfully,

K. K. Biswas

( K.K. Biswas )

Advocate,

CAT/Guwahati.